

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2130/2026

[Arising out of impugned final judgment and order dated 20-01-2026 in ABA No. 192/2026 passed by the High Court of Jharkhand at Ranchi]

ARUN KUMAR MANDAL @ ARUN MANDAL

Petitioner(s)

VERSUS

THE STATE OF JHARKHAND

Respondent(s)

IA No. 38418/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 38420/2026 - EXEMPTION FROM FILING O.T.

WITH

SLP(Crl) No. 2952/2026 (II-A)

IA No. 53088/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 24-08-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) : Mr. Rana Kunal, Adv.
Mr. Sanjeev Malik, Adv.
Mr. Anang Pal Singh, Adv.
Mr. Chander Shekhar Ashri, AOR

Mr. Rana Kunal, Adv.
Mr. Sanjeev Malik, Adv.
Mr. Anang Pal Singh, Adv.
Ms. Poornima Singh, AOR

For Respondent(s) : Ms. Pallavi Langar, AOR
Mr. Sujeet Kumar, Adv.

Ms. Madhusmita Bora, AOR
Ms. Pavithra V., Adv.
Mr. Vaibhav Chechi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP (Cr1.) No. 2130/2026

List on 28.09.2026.

Interim order to continue till the next date of hearing.

SLP(Cr1) No. 2952/2026

Learned counsel for the respondent/State submitted that the investigation is still on and if some time is granted, the Investigating Officer (I.O.) shall conclude the investigation in the matter. Further, the petitioner is also cooperating in the investigation.

In the circumstances, we adjourn this matter to 28.09.2026.

Interim order to continue till the next date of hearing.

We also clarify that the interim order granted by us would not come in the way of the I.O. continuing with the investigation and taking steps in accordance with the evidence collected during the course of investigation. However, the interim order would imply that no arrest of the petitioner would be made. Hence, we have used the expression "no coercive steps shall be taken as against the petitioner herein provided he cooperates with the investigation"

We also say that any interim protection granted by this Court in the matter of anticipatory bail does not

imply that on conclusion of the investigation if the necessity arises for filing of a charge sheet, the same is also barred. In other words, once the investigation is concluded and charge sheet has to be filed, the I.O. is always at liberty to do so in accordance with law and any interim order granted by any Court during the course of consideration of a case for anticipatory bail would only imply that the liberty of the person seeking anticipatory bail is protected.

(NEETU SACHDEVA)
DEPUTY REGISTRAR

(DIVYA BABBAR)
COURT MASTER (NSH)